

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 3911**

TO BE ANSWERED ON THE 25TH MARCH, 2025/ CHAITRA 4, 1947 (SAKA)

AMNESTY SCHEME FOR CHANDIGARH HOUSING BOARD ALLOTTEES

3911. SHRI MANISH TEWARI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total notices issued to residential and commercial properties by the Chandigarh Housing Board (CHB) from June 1, 2014, to March 1, 2025, along with actions taken, including properties resumed, residents evicted, fines levied, and criminal cases filed or compounded year-wise;

(b) total revenue earned by CHB through fines and penalties on allottees during the period 1st June 2014 to 1st March 2025;

(c) total houses re-allotted to original allottees or to other people between June 1, 2014, and March 1, 2025, after payment of fines;

(d) whether the Union Government plans to introduce an amnesty scheme or enact legislation, similar to the 1999 Delhi scheme or the NCT of Delhi Laws (Special Provisions) Second (Amendment) Act, 2023, to provide relief to Chandigarh allottees, given the problems caused by the unceasing flow of notices from the CHB; and

(e) if so, the details thereof and if not, reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (c) The total notices issued to residential and commercial properties by the Chandigarh Housing Board (CHB) from June 1, 2014, to

March 1, 2025 and action taken thereon are at Annexure-I. Total revenue earned by CHB through fines and penalties on allottees during this period is ₹ 3.72 crores. Further, 35 houses were re-allotted to original allottees during the same period.

(d) and (e) There is no such proposal. The Chandigarh Master Plan 2031 provides for systematic examination of structural safety of the housing units and strict enforcement of Building Byelaws in Chandigarh. Further, Hon'ble Supreme Court of India in its judgment dated 10.01.2023 in the SLP (C) No. 4950 of 2022 has directed to freeze Floor Area Ratio.

ANNEXURE-I
L.S.US.Q.NO. 3911 FOR 25.03.2025

S.no	Year	Notices Issued		No. of Dwelling Units cancelled	Notices withdrawn	Restored/ Revived	Demolitions Done	No. of Dwelling Units evicted	Demolition Charges recovered
		Notice U/S 15 of the Capital of Punjab (Development and Regulation) Act, 1952	Show Cause Notice						
1.	01.06.2014 to 31.12.2014	12	681	3	87	0	2	6	₹15,985
2.	2015	66	598	14	13	2	13	8	₹24,033
3.	2016	1297	373	17	21	4	7	5	₹24,187
4.	2017	735	687	25	37	1	45	2	₹63,676
5.	2018	97	656	16	228	1	11	3	₹8,182
6.	2019	419	437	35	89	1	73	8	₹ 0
7.	2020	274	138	4	60	3	25	3	₹24,97,417
8.	2021	158	22	0	83	1	24	0	₹ 2,44,151
9.	2022	192	42	2	59	5	7	26	₹3,04,494
10.	2023	183	22	7	48	13	13	1	₹8,45,766
11.	2024	292	45	19	25	4	3	10	₹3,61,380
12.	01.01.2025 to 01.03.2025	25	17	3	6	0	0	0	₹1,32,773